

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1670

ANSWERED ON:31.07.2003

FINANCIAL AID TO NGOS

ADHI SANKAR;BHAWANA GAWALI (PATIL);HARIBHAU MAHALE;P.R. KHUTE;SANAT KUMAR MANDAL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the guidelines being followed for allocation of funds to NGOs;
- (b) whether the Government propose to stop allocation of funds to NGOs;
- (c) if so, the reasons therefor;
- (d) if not, the details of proposals received from various NGOs and funds allocated/released during the current year, NGO-wise;
- (e) the details of proposals of NGOs pending alongwith the reasons therefor and the time by which the pending proposals of NGOs are likely to cleared; and
- (f) the measures being taken/to be taken by the Government to evaluate the working of NGOs and action taken against their mis-utilisation of funds?

Answer

MINISTER OF STATE IN THE MINISTRY IN SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI)

- (a) Under the existing guidelines for release of grant-in-aid, the recipient organization should be a registered body, having a legal status, functioning for at least two years in the field of activities proposed. The proposal should be recommended by the State Government/inspection agency nominated by the Ministry etc. The guidelines and scheme-wise requirements are available in the Ministry's website at www.socialjustice.nic.in
- (b) No Sir.
- (c) Does not arise.
- (d) 2163 proposals have been received under 10 NGO schemes of the Ministry. 1545 proposals have been sanctioned and an amount of Rs. 75.10 crore released during the current financial year. Details of releases made to NGOs are periodically posted on the website of the Ministry.
- (e) 618 proposals are pending for reasons like want of requisite documents specified in the scheme applied for, inspection reports/recommendations from the State Governments etc. The NGOs and the State Governments are being pursued to furnish the requisite information so that the cases can be decided.
- (f) Monitoring and evaluation of the performance of the NGOs receiving grant-in-aid is carried out through inspections by the representatives of the State Governments, National Institutes, Ministry's own officials, designated inspecting authorities etc. If the shortcomings are noticed, organizations are issued show cause notice. If their reply is not found satisfactory, further grant-in-aid is suspended and the organization is black listed. Further, the concerned State Government/District Collector is asked to recover the misutilized amount from the organization.